

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
OLD RED BUILDING, 38, M.G. Marg, CIVIL LINES, ALLAHABAD

Dated: 27/1/2016

To

Appellant as per address in table below
Respondent as per address in table below

Final Order No. A/ 70043-70046/2016 dated 21/12/2015

I am directed to transmit herewith a certified copy of order passed by the Tribunal under section 35-C(1) of the Central Excise and Salt Act, 1944.

Asstt. Registrar

Application	Appeal	Name and Address of Appellant
E/51134-		CCE, ALLAHABAD
51137/2014		38 M.G.MARG, CIVIL LINES
SM		ALLAHABAD

Name and Address of Respondent	
JHV LTD	
GADAUHA, NICHLAUL	
MAHARAJGANJ (UP)	

Other Appellants and Respondents as per Annexure

Copy To

3 Advocate(s) / Consultant(s)

4 Bar Association, CESTAT, ALLAHABAD

- 5 Director Publications, Customs, Excise, I.P. Estate, Delhi
- 6 M/s Centax Publications Pvt. Ltd., 1512-B, Bhishm Pitamah Marg, New Delhi-3
- 7 Company Law Institute of India Pvt. Ltd., No.2 (old no.36), Vaithiyaram Street, T. Nagar, Chennai-17
- 8 Taxmann Allied Service Pvt. Ltd., 59/32, New Rohuk Road, New Delhi-110005
- 9 Easy Service Tax Online Dot Com Pvt. Ltd., 407A, Iscon Mall, Satellite Road, Ahmedabad-15
- 10 LAWCRUX Advisors Pvt. Ltd., LAW House, 1-8, Sector-10, Faridabad 121003 (Haryana)
- 11 TaxIndiaOnline.com Pvt. Ltd., 2nd Floor, Vasant Arcade, Vasant Kunj, New Delhi - 110070
- 12 Mark Professional Services Pvt. Ltd., 108, Everest Block, Aditya Enclave, Hyderabad - 38
- 13 The ICFAL society, 52, Nagarjuna Hill, Punjagutta Hyderabad.-500082
- 14 C.D.R. 15 Office Copy 16 Guard File

Asstt. Registrar
Regional Bench, Allahabad

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
REGIONAL BENCH : ALLAHABAD**

Single Member Bench

Appeal No. E/51134,51135,51136,51137/2014-EX(SM)

[Arising out of Order-in-Appeal No.53-56/CE/ALLD/2013 dated 06/11/2013 passed by Commissioner of Customs Central Excise, & Service Tax, Allahabad, (U.P)]

For approval and signature:

Hon'ble Shri Anil Choudhary, Judicial Member

1.	Whether Press Reporter may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982?	
2.	Whether It would be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	
3.	Whether their Lordships wish to see the fair copy of the order?	
4.	Whether order is to be circulated to the Department Authorities?	

C.C. & C.E. & S.T. Allahabad

Appellant

Vs.

M/s Jhv Ltd.

Respondent

Appearance:

Present for the Appellant: Shri Ashutosh Nath, (AR)

Present for the Respondent: None

Coram: Hon'ble Shri Anil Choudhary, Judicial Member

Date of Hearing/Decision: 21/12/2015

Final ORDER NO. 70043-70044/2016

Per: Anil Choudhary



In all these appeals, I find that the tax in dispute is less than five lacs. Under Litigation Policy vide Circular No.F.No.390/Misc.163/2010-JC dated 17th August, 2011 of CBEC, these appeals are dismissed without entering into the merits.

(Dictated and pronounced in the open Court)

**(ANIL CHOUDHARY)
MEMBER (JUDICIAL)**

(K. Gupta)

प्रमाणित प्रती / Certified True Copy
17.2.16
राज्यपाल कार्यालय / Asstt. Registrar
सीमा शुल्क, अप्रत्यक्ष एवं सेवा कर
अपील अधिनियम / IC.E.S.T.A.T.
38, एम. जी. मार्ग, एनएच-211001
38, M. G. MARG, ANAND-211001

